GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 1150
TO BE ANSWERED ON 25TH JULY, 2025

NON-AVAILABILITY OF TRAINED WOMEN STAFF IN DIAGNOSTIC CENTRES

†1150. SHRI RAKESH RATHOR:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has proposed any scheme to address the complaints of discomfort and embarrassment faced by the female patients during physical investigation due to non-availability of trained women staff in various diagnostic centres across the country;

(b) if so, the details thereof;

(c) whether the Government has made it essential for diagnostic centres to have adequate member of trained women staff;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE
(SMT. ANUPRIYA PATEL)

(a) to (e): 'Health' being a State subject, complaints of discomfort and embarrassment faced by female patients during physical investigation due to non-availability of trained women staff in various diagnostic centres, as and when received, are forwarded to the concerned States / UTs for taking necessary action.

Furthermore, the Government of India enacted the Clinical Establishments (Registration and Regulation) Act, 2010 to provide for registration and regulation of Government as well as private clinical establishments (except those of Armed Forces), including diagnostic centres, belonging to recognized systems of medicine. The National Council for Clinical Establishments, constituted under the Act, approved the Charter of Patients' Rights and Responsibilities which includes right to confidentiality, human dignity and privacy during treatment along with the right to have ensured presence of a female person, during physical examination of a female patient by a male practitioner. The Charter had been shared with all States / UTs for its adoption and implementation.

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